

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.112
C.P.(IB)/263(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Madhuvan Iron Private Limited
V/s
Real Boilers Private Limited

.....Applicant

.....Respondent

Order delivered on 16/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Ms. Shaili Shah, Advocate
For the Respondent : **Ex-parte**

ORDER

A withdrawal purshish has been filed by the applicant today across the bar, stating that the matter has been settled between the parties. Hence, she wishes to withdraw the present application.

The respondent is already proceeded ex-parte in the matter.

Accordingly, **C.P.(IB)/263(AHM) 2023** is dismissed as withdrawn.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)